

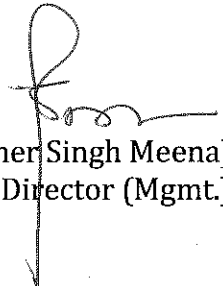
File No. 15-10/GA/2017-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(GA Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated the 28th October, 2017

Subject:- Minutes of the 23rd Meeting of Food Authority held on 25th May, 2017.

The Authority adopted the minutes of the 23rd Meeting of Food Authority held on 25th May, 2017 at FDA Bhawan, New Delhi in its 24th Meeting held on 21st September, 2017.

2. Accordingly, the minutes of the 23rd Meeting of Food Authority are being uploaded on the website of FSSAI.


(Sumer Singh Meena)
Assistant Director (Mgmt.)

Enclosure:-
Minutes of the 23rd Meeting of Food Authority (twenty two pages).

**Minutes of the 23rd meeting of the Food Authority held on May 25, 2017 at
1100 hrs at FDA Bhavan, New Delhi**

The twenty third meeting of the Food Safety and Standards Authority of India (FSSAI) was held on May 25, 2017 at 1100 hrs at FDA Bhavan, Kotla Road, New Delhi under the chairmanship of Shri Ashish Bahuguna, Chairperson, FSSAI. The list of participants is at **Annexure I**.

2. Shri Ashish Bahuguna, Chairperson, FSSAI welcomed the members of the Authority. He mentioned that the meeting of the Authority was not convened earlier since it was expected that the Authority would soon be reconstituted in full strength with the nomination of non-official members, However, since this could not transpire, hence this meeting was convened with a truncated membership in order to avoid further delay. Chairperson expressed his gratitude to all members, industry associations, and the special invitees for participation.

Item No. I:

Confirmation of the minutes of the last meeting (22nd) held on 20.12.2016

No comments had been received on the minutes of the 22nd meeting circulated to all members. The minutes were confirmed and adopted.

Item No. II: Action Taken Report of 22nd Meeting of Food Authority

The Action Taken Report of the 22nd meeting of the Food Authority was presented before the Members of the Food Authority.

With respect to Agenda item 22.1 (iv) (j) the Authority approved the inclusion of Dr. Neeraj Verma, Associate Professor, AKS University, Satna as the Member of Scientific Panel on Genetically Modified Organisms and Foods in place of Dr. V. Prakash who has withdrawn from the panel.

Item No. III: Chief Executive Officer's Report

Shri Pawan Agarwal, CEO, FSSAI briefed the members about the new format of the



agenda. He apprised the Members about the release of FSSAI's book on Transforming the Food Safety and Nutrition Landscape in India detailing the roadmap for the future of the Authority. He invited comments/suggestions from the Members in this regard. Further, he informed that beyond formulation of standards, testing and compliance, the Authority is undertaking several activities to fulfil its mandate for ensuring safe and wholesome food for the citizens, by focussing on the nutritional aspects of food. He updated members about the work on food fortification including the recent establishment of Food Fortification Resource Centre (FFRC) in collaboration with Tata Trust.

Item No. IV: Agenda Items

Agenda Item No. 23.1

FOOD STANDARDS -

A. Approval of the New Regulation on Food Safety and Standards (Alcoholic Beverages) Regulations, 2017;

a) Final Notification:

(1) Food Safety and Standards (Alcoholic Beverages) Regulations, 2017.

The following discussions took place:

- (a) Ms. Meetu Kapur, former member of Authority and special invitee had concerns with respect to the exclusion of ready to drink beverages with low alcohol content, change in values in the attached Table and need for declaration of allergen warning, including display of non-vegetarian logo if any processing aid is of animal origin. It was explained that ready to drink beverages with low alcoholic content were covered in the regulations. It was also agreed to correct the values in the Table in which they have been erroneously entered due to typographical mistakes. With regard to labelling of processing aids of non-vegetarian origin, members were requested to provide instances of their use in alcoholic beverages as well as in other food products so that the implications of the proposed measure can be fully appreciated. It was decided to authorise the Chairperson to take a final decision in this matter.



(b) Ms. Mousumi Roy, FICCI and special invitee pointed out that some special categories like tequila are missing in the proposed notification. It was clarified that these categories are already covered under pot distilled spirits. It was further clarified that issues pertaining to Geographical Indications are not included in these regulations as they would be covered under the relevant Act relating to Intellectual Property Rights.

(c) It was decided to clarify apprehensions regarding the scope and coverage of the regulations through replies to FAQs on the website of FSSAI.

(d) It was decided to implement these standards with effect from 1st April, in alignment with the requirement of Excise department.

It was noted that Hon'ble Delhi High Court in WP No. (C) 8962/2016 and WP No.(C) 2166/ 2017 has directed that FSSAI shall afford a hearing to the petitioners in respect of alcoholic beverages standards. Accordingly, the petitioners may be given a hearing and their comments/ suggestions be taken into consideration, as appropriate, along with the modifications detailed at (a) to (d) above, before finalising the notification with the approval of the Chairperson.

B. Approval of Food Standards in respect of Food Safety and Standards (Food Products Standards and Food additives) Regulations, 2011;

a) Final Notifications:

(1) Milk and Milk Products;

The Authority noted that the proposal for final notification had already been sent to the Ministry after taking approval of the Chairperson. During discussions, the following observations were made:

(a) With regard to the standards of Ghee, it was pointed out that the parameter peroxide value of 0.6 (milli equivalent of oxygen/Kg fat) max. is not achievable in ghee having 3% Free Fatty Acid value, as prescribed in FSSR. Chairperson directed that this issue be re-examined and, in the meantime, notify the standards by retaining the existing provisions in regard to ghee. It



was also suggested that India should submit a new work proposal for the revision standards for Ghee to the Codex Alimentarius Commission.

- (b) Ms. Meetu Kapur suggested retaining the existing categorisation of cream i.e. Low fat cream; Medium fat cream and High fat cream in the standards for Cream as products are made available in the market as per this categorization. Further, the milk fat content in Low fat cream was also suggested to be reduced to bring it in the range of 10 to 40 per cent. by weight in view of its reduction from the existing standards in the current proposal. Advisor (Regulations) informed that this matter had been discussed by the Scientific Panel on Milk and Milk Products who was felt that it would not provide any additional benefit to the consumer and would be useful only for business to business sale. Chairperson felt that labelling of fat content in cream would be informative and useful to the consumers. Both the proposals were agreed to by the Authority.
- (c) Further, Ms. Kapur suggested inclusion of 'added whey' in the description of the standards of milk powder and cream powder (sub-regulation 2.1.10) as it is an inherent part and the same was agreed to by the Authority.
- (d) Ms. Kapur also raised concerns over the reference to Additive Tables in the Standards. CEO suggested that the table relating to the additive functional class could be replaced by inclusion of generic reference to the additives regulations so that the use of additives in the present standards aligns completely with the respective Tables in the 'Appendix-A' of Food Safety and Standards (Food Products Standards & Food Additives) Regulations.
- (e) She also suggested that a note be inserted in the standards for milk to clarify that they would only be applicable at the points of sale. This was agreed to.
- (f) Further, it was suggested to have a single standard for buffalo milk which would be applicable across the country, as was done in the case of cow milk. This issue could be taken up later by the Panel.

With the above modifications, the Authority approved the final notification as



proposed.

(2) Non-Carbonated Water Based Beverages (non-alcoholic);

The Authority considered the agenda item and approved the final notification, as proposed.

(3) Fruit and Vegetable Products Notification dated 16.08.2016;

During discussions on this item, the following observations were made:

- (a) With respect to Tomato Juice, it was clarified that the same standards would also be applicable to Cold-pressed/ fresh tomato juice till such time that specific standards for Cold-pressed/ fresh tomato juice are notified.
- (b) With respect to Jams, Fruit jellies and Marmalades, Ms. Meetu Kapur suggested that the limit of Total Soluble Solids (TSS) be aligned with Codex. Accordingly, TSS for Jam would be 'not less than 65 per cent. by weight' and for jellies and marmalades 'not less than 60 per cent. by weight' which were agreed to by the Authority.
- (c) Regarding sizes, etc. of frozen beans, cauliflower, peas and spinach, it was decided that these may be finalised after getting comments from Ministry of Food Processing Industries (MoFPI) and CII within a week. These comments may be examined by the FSSAI and a final view taken with the approval of the Chairperson.

The Authority, after detailed deliberations, approved the final notification for Canned tomatoes; Tomato juice; and Jams, Fruit jellies & Marmalades with the above modifications.

(4) Fruit and Vegetable Products Notification dated 15.11.2016;

The Authority considered the agenda item and approved the final notification, as proposed.

(5) Cereal and Cereal Products;

The Authority considered the agenda item and observed that some issues with



respect to starch content, etc. of Tapioca Sago remained unresolved. It was decided to seek further comments from the concerned stakeholders, most of whom were from Tamil Nadu which may be examined separately and final view taken with the approval of the Chairperson before issuing the notification.

(6) Fish and Fisheries Products;

The Authority considered the agenda item and approved the final notification, as proposed.

(7) Food Additives Notification dated 25.10.2016;

The Authority considered the agenda item and approved the final notification, as proposed.

(8) Food Additives Notification dated 02.12.2016;

The Authority considered the agenda item and approved the final notification in-principle. Ms. Meetu Kapur had some observations regarding harmonization of food additives standards with those of BIS and requested for one week's time to send comments. It was decided that after considering the comments and harmonizing the standards, the final notification may be approved by the Chairperson.

(9) Oils and Fats;

The Authority considered the agenda item and approved the final notification, as proposed.

(10) Inclusion of domestic rabbits (*Oryctolagus cuniculus*) under species of animal.

The Authority considered the agenda item and approved the final notification, as proposed.

b) Draft Notification:

(1) Colostrum and Colostrum Products;

(2) Kachi Ghani Mustard;

(3) Melting point of Palm oil;



- (4) Avocado Oil;
- (5) Palm Stearin;
- (6) Palm Kernel Stearin;
- (7) Palm Kernel Olein;
- (8) Superolein;
- (9) Vanaspati;
- (10) Peroxide Value for vegetable oils;
- (11) Tomato Sauce;
- (12) Quick Frozen French Fried Potatoes;
- (13) Canned Chestnut and Chestnut Puree;
- (14) Edible Fungus Products;
- (15) Common Standards Various Pulses;
- (16) Whole and Decorticated Pearl Millet Grains (Bajra) Products;
- (17) Cornflakes;
- (18) Degermed Maize (Corn) Meal and Maize (Corn) Grits;
- (19) Couscous;
- (20) Tempe;
- (21) Textured Soy Protein (Soy Bari/Soy Nuggets/ Soy Chunks/ Soy Granules);
- (22) Soymilk (Non-dairy);
- (23) Tofu;
- (24) Sago Flour;
- (25) Meat and Meat Products;
- (26) Adoption of Codex Standards on Fish and Fisheries Products;
- (27) Dry Mixtures of Cocoa and Sugars;
- (28) Honey;
- (29) Bees Wax;
- (30) Royal Jelly;
- (31) Dried Ginger Powder;
- (32) Mineral Water;
- (33) Addition of new provision of additives in FSSR (Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011; and
- (34) Microbiological Standards for Meat and Meat Product.

(a) The Authority considered the agenda items as detailed above. Ms. Meetu Kapur had some observations regarding title 'Colostrum and Colostrum Products' and requested for one week's time to send comments which was agreed to by the Authority.

(b) After detailed deliberations, the Authority approved the draft notification except for (22) Soymilk (Non-dairy) and (23) Tofu as the word 'soymilk' is



contrary to the definition of milk and both these standards are not in Codex. Further, it was decided to request the concerned Scientific Panel to revisit the issue.

C. Approval of Food Standards in respect of Food Safety and Standards (Contaminants, Toxins, and Residues) Regulations, 2011;

a) Final Notification:

(1) Limits of HCN in Sago.

The Authority considered the agenda item and decided to seek further comments from the concerned associations from Tamil Nadu within a week which may be examined in FSSAI and final view taken with the approval of the Chairperson issuing the notification.

b) Draft Notification:

(1) Limits of Aflatoxin in Arecanut.

The Authority considered the agenda item and approved the draft notification, as proposed.

D. Approval of Food Standards in respect of Food Safety and Standards (Packaging and Labelling) Regulations, 2011

a) Draft Notification:

- (1) Food Safety and Standards (Packaging) Regulations;**
- (2) Food Safety and Standards (Labelling) Regulations; and**
- (3) Food Safety and Standards (Advertisement & Claims) Regulations.**

(a) Joint Secretary, Department of Consumer Affairs apprised the Members about the ongoing exercise for harmonizing the labelling requirements of the Legal Metrology Packaged Commodity Rules with FSSAI Labelling regulations. The Department required information on net quantity, MRP, Consumer Care details and date of expiry to be mentioned under the Principal Display Panel in the proposed regulation as per the Legal Metrology Packaged Commodity Rules. He also had some observations on the placement of Corrective Advertisement (sub-regulation 5) under FSS



(Advertisement and Claims) Regulations, 2017 and requested for time to send comments.

- (b) CEO proposed to add labelling requirements for genetically modified foods above a certain threshold which was agreed to by the Authority.
- (c) Ms. Meetu Kapur, CII had some observations on labelling regulations like tolerance limit of minimum 10 % of the value of nutrient declared on the label and the requirement with respect to best before/ expiry date to which she was advised to send comments at the draft notification stage.

The Authority approved the draft notifications, as proposed.

E. Approval of Food Standards in respect of Food Safety and Standards (Prohibition and Restriction on sale) Regulations, 2011;

a) Final Notification:

(1) Prohibition of sale of cream having less than 10 per cent milk fat.

Advisor (Regulations) mentioned that anything having less than 10 per cent milk fat cannot be termed as cream and suggested to delete the provision altogether from the regulations and the same was approved by the Authority.

b) Draft Notification:

(1) Removal of Boudouin Test requirement for Blended edible Vegetable Oil; and

(2) Revision of Clause (3) of sub regulation 2.3.15- Special provisions relating to sale of vegetable oil and fat.

The Authority considered the agenda item and approved the draft notification, as proposed.

CEO mentioned about the mandatory requirements of certification from BIS and DMI (AGMARK) on certain food articles and proposed to constitute a small group to review the related provisions. Chairperson recalled that earlier Ministry of Consumer Affairs, Ministry of Agriculture and FSSAI were mandated with the task of regulating edible vegetable oil. DMI (AGMARK) certification is not mandatory. Directorate of Vanaspati under Ministry of Consumer Affairs has already repealed their rules. Proposal to constitute a group to review BIS/ AGMARK certification and



interface of FSSAI with BIS and AGMARK was approved by the Authority.

F. Agenda items for ratification;

a) Final notification on Food Safety and Standards (Approval for Non Specified Food and Food Ingredients) Regulation 2017.

The Authority noted that the proposal for final notification of the regulations had already been sent to the Ministry after taking approval of the Chairperson. Ms. Meetu Kapur had observations on definition of 'non-specified food'. In response Chairperson suggested to insert 'other than proprietary food' in the definition so as to allay the apprehensions of the food industry. With this modification the final notification on Food Safety and Standards (Approval for Non Specified Food and Food Ingredients) Regulation 2017 was ratified by the Authority. It was noted the comprehensive replies to FAQs may be needed to be posted on the website of FSSAI so as to allay apprehensions of food businesses about these regulations.

G. Miscellaneous:

(1) Extension of Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulation, 2016;

The Authority considered the agenda item and approved the proposal to extend the scope of clause (2) & (3) of sub-regulation 2.12.1 of Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2016 relating to proprietary food with Indian Food Composition Tables (IFCT), 2017 as published by National Institute of Nutrition (NIN), Hyderabad.

(2) Renaming the Scientific Panel into "Scientific Panel on Nutrition and Fortification" from "Scientific Panel on Fortified and Enriched Food";

The Authority considered the agenda item and approved renaming of the Scientific Panel, as proposed.

(3) Methods of Sampling and Analysis

- (a) Methods to estimate Total Polar Compounds in Edible Oils and Fats;**
- (b) Methods for estimation of Coumarin content in Cinnamon;**

The Authority considered the agenda item and approved the proposed methods for



estimation of Total Polar Compounds in Edible Oils and Fats; and Coumarin content in Cinnamon.

(4) Draft Codes of Practices for Fish and Fishery Products; and

The Authority considered the agenda item and approved the Draft Codes of Practices for Fish and Fishery Products.

(5) Food Additives, Flavourings, Processing aids & Materials in contact with food (For information only)

(a) Review of Flavours for use in various Food Categories;

(b) Review of Processing Aids for use in various Food Categories.

The Authority took note of the agenda items circulated for information.

**Agenda Item No. 23.2:
FOOD SAFETY PRACTICES**

a) Technical Panels for food safety practices; and

Chairperson mentioned that such agenda items need to be placed before the Authority for information only. FSSAI is free to utilise the expertise outside its fold for various purposes including developing guidelines and practices relating to food safety. Once the FSMS documents are developed, these should be placed before the Authority for approval.

b) Minimum sanitary and hygienic requirements for establishing a small slaughter house.

It was suggested that the document on 'Minimum sanitary and hygienic requirements applicable for small slaughter house' need to be circulated amongst State Food Safety Commissioners, Ministry of Food Processing Industries, Ministry of Urban Development, Department of Animal Husbandry, Dairying and Fisheries so as to incorporate their comments thereon after which a draft amendment would be proposed to the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 with the approval of Chairperson.

Agenda Item No. 23.3:



FOOD SAFETY COMPLIANCE

a) Proposed draft notification on amendment in Food Safety and Standards (Food Import) Regulations, 2017;

The Authority considered the agenda item and approved the draft amendment notification of Food Safety and Standards (Food Import) Regulations, 2017, as proposed.

b) Food Safety and Standards (Third Party Food Safety Auditing) Regulations, 2017; and

The Authority noted that the proposal for draft notification of the regulations had already been sent to the Ministry after taking approval of the Chairperson and ratified the draft Food Safety and Standards (Third Party Food Safety Auditing) Regulations, 2017.

c) Technical Assistance from the World Bank to strengthen food safety system in States.

The Authority considered the agenda item and approved the proposed project in-principle.

FOOD TESTING AND SURVEILLANCE

Agenda Item No. 23.4:

1. Ratification of-

(a) List of FSSAI notified food testing laboratories;

The Authority considered the agenda and ratified notification of 131 NABL accredited food laboratories under section 43(1) of the Act and notification of 16 referral laboratories under Section 43(2).

As regards the 72 food laboratories under the purview of States/Union Territories, the Authority noted that these food laboratories have been inherited from PFA regime and need to be supported for the strengthening of their infrastructure, equipment and capacity to enable them to obtain NABL accreditation as soon as

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possible. The Authority noted that these laboratories are being upgraded under the Central Sector Scheme of "Strengthening of Food Testing System in the Country".

(b) Recognition and notification of food testing laboratories/facilities;

The Authority considered the agenda item and approved the proposed Policy for Recognition/ Accreditation of Food Testing Laboratories/ Mutual Recognition of the Competent Authority in other countries.

(c) Amendment to FSS Rule 2.4.2(7) of FSS rules 2011; and

The Authority considered the agenda item and ratified the amendment.

(d) Re-constitution of Food Analyst Examination Board.

The Authority considered the agenda item and ratified the constitution of Board for Food Analyst Examination, as proposed.

2. In principle approval for-

(a) Recognition and notification of food testing laboratories/facilities;

(a) The Authority considered the agenda and authorized the Chairperson, FSSAI to notify/recognize food laboratories/research institutions and referral food laboratories under Section 43 on behalf of the Food Authority and thereafter place the same before it for ratification.

(b) The Authority also considered the draft regulations for accreditation and notification of laboratories within India/ outside and approved it for further necessary action.

(b) Bilateral agreements with other international regulatory bodies to seek their approved methods for adoption into our methods;

The Authority considered the Agenda and decided that as and when suitable methods are obtained from counterpart regulatory authorities, FSSAI could adopt/



adapt the same in its own methods' manual and place the matter before the food Authority for approval/ ratification.

(c) Capacity building-establishment of Food Reference Laboratory Network of India;

The Authority considered the agenda item and approved the proposal on National Food Reference Laboratory Network in-principle. Joint Secretary, Ministry of Food Processing Industries suggested to include NIFTEM as a part the network. This was agreed to subject to NIFTEM fulfilling the eligibility criteria.

(d) Model layout(s).

The Food Authority considered and approved the model layouts for laboratories at Annexure-VII and VIII of the Agenda.

**Agenda Item No. 23.5:
HEALTHY DIETS**

a) Update on Food Fortification Resource Centre (FFRC) and approval of agreement for signing with Tata Trusts;

The Authority took note of the agenda item and placed on record its appreciation for the work done by FFRC in mobilizing support for large scale food fortification in the country. The Authority approved the proposal of signing the Memorandum of Agreement between FSSAI and Tata Trust for promoting food fortification.

b) Technical Assistance from the World Bank for food fortification and nutrition;

The Authority considered the agenda item and ratified the decision to obtain non-lending Technical Assistance from the World Bank for food fortification and nutrition.

c) Fortification of standardized milk and operationalization of fortification regulations.



The Authority considered the agenda item and ratified the decision to include standardized milk in Schedule -I, section 3 for fortification and also approved the operationalization of fortification regulations.

**Agenda Item No. 23.6:
GOVERNANCE AND ADMINISTRATION**

a) Matters related to Human Resources and Recasting of Recruitment Rules (for information, ratification and approval);

(a) In the backdrop of the evolving requirements and functional needs of FSSAI, the Authority noted and ratified the actions as brought out at para 1.1 and 1.2 of the agenda note relating to appointment, hiring and engagement of staff, officers and experts in FSSAI. The Authority also authorised the Chairperson to set up an internal committee to rationalize remuneration of contractual staff and all related issues including performance appraisal and policy for retention beyond 5 years.

(b) The Authority approved in-principle the need to seek a significant increase of posts in areas such as IT, inspections, FSMS, Risk Analysis, IEC, training and capacity building etc. as brought out in para 2.1 and 2.2 of the agenda note. The Authority authorised the Chairperson to finalise this requirement so that this could be taken up with government.

(c) The Authority also approved the general principles for recasting of Recruitment Rules as brought out in paras 3.1 to 3.5 of the agenda note, including interalia provisions with respect to classification of posts, mode of recruitment or appointment, scale of pay, recruitment norms, superannuation or retirement. The Authority authorised the Chairperson to recast the Recruitment rules based on these principles so that these could be taken with the government for approval.

b) Development of FSSAI Tower at FRSL, Ghaziabad;

The Authority considered the agenda item and approved in-principle the proposal pertaining to construction of FSSAI Tower for the purpose of using it for office

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space, guest house and residential flats. Chairperson expressed apprehension regarding the feasibility of efficiently running guest house operations by government/ Government agencies. It was suggested that Public Private Partnership (PPP) could be explored for this purpose. With these observations, the Authority approved the proposal in-principle.

c) Annual Budget for 2017-18;

(a) The Annual Budget of the Authority for the Financial year 2017-18 was discussed and approved.

(b) The Authority also approved the proposal for planning an additional demand of Rs. 191.17 crore on the Ministry of Health and Family Welfare as supplementary demand for grants in 2017-18 together with the remaining portion of the approved 3rd batch of the supplementary demand for grants of Rs. 48.45 crore in 2016-17 for early completion of the scheme for strengthening of state food laboratories. The Authority noted that in order to give credibility to food testing infrastructure in the country, the state food labs need to be upgraded at the earliest.

d) Annual Accounts 2016-17; and

The Annual Accounts of the Authority for the Financial Year 2016-17, as placed before the Authority were approved and adopted.

e) Empanelment of legal firm (for ratification).

The Authority took note of this agenda item and ratified the course of action for empanelment of legal firm.

Agenda Item No. 23.7:

PARTNERSHIPS AND CONVERGENCE

a) Setting up of International Food Safety Training Centre (IFSTC) at Mumbai in partnership with Export Promotion Council and GFSP;

The Authority considered the agenda item and approved the proposal for setting up

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of International Food Safety Training Centre (IFSTC) at Mumbai in partnership with Export Promotion Council (EIC) and Global Food Partnership (GFSP) and authorised the Chairperson to take further necessary action.

b) Guidelines for Corporate Partnerships including CSR spending;

The Authority considered the agenda item and approved the proposal pertaining to guidelines for Corporate Partnerships (both food and non-food businesses) including Corporate Social Responsibility (CSR) and other voluntary initiatives. It was noted such partnerships are essential to strengthen the spirit of shared responsibility for food safety in the country and appreciated the work done so far in this regard.

c) Food Smart Cities with the Ministry of Urban Development; and

The Authority took note of the agenda item and appreciated this convergence initiative. Joint Secretary, Ministry of Food Processing Industries suggested that slaughter house, mandi etc. be included in the proposed framework of Food Smart Cities. This was agreed to.

d) Prevent and Manage Food Waste with related stakeholders and draft notification on Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2017.

The Authority considered the agenda item and approved the draft notification on Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2017. This initiative was appreciated and the Authority hoped that a robust ecosystem for food waste/ less prevention, recovery and distribution would soon be put in place in the country.

Item No. V:

AGENDA FOR INFORMATION ONLY

1. RESEARCH ON FOOD SAFETY AND APPLIED NUTRITION

Update on ongoing research projects under the 'Scheme of Research & Development Studies for Food Quality and Safety'.



The Authority took note of the above agenda item circulated for information.

2. FOOD SAFETY COMPLIANCE

- a) **E-commerce guidelines / Mid-day-meal Guidance Document;**
- b) **Directions issued under Section 16(5) of FSS Act;**
- c) **Status of Training of Regulatory Staff;**
- d) **Minutes of 18th Central Advisory Committee Meeting- for information; and**
- e) **Orders/Decisions Easing Food Import.**

The Authority took note of the above agenda items circulated for information.

3. FOOD TESTING AND SURVEILLANCE

- a) **Food Analyst Examination(s);**
- b) **Strengthening of State food laboratories and referral laboratories;**
- c) **National Milk Quality Monitoring Survey;**
- d) **National food packaging material survey.**

The Authority took note of the above agenda items circulated for information.

4. FOOD SAFETY TRAINING

Status of Food Safety Training & Certification (FoSTaC)

The Authority took note of the above agenda item circulated for information.

5. SOCIAL AND BEHAVIOURAL CHANGE

- a) **Progress/ work done under the Safe and Nutritious Food initiatives;**
- b) **Serve Safe; and**
- c) **Blissful Hygienic Offering to God (BHOG).**

The Authority took note of the above agenda items circulated for information.

6. CONSUMER FOCUS

- a) **Launch of dedicated Food Smart Consumer Portal;**
- b) **Launch of Water Portal;**
- c) **Outsourcing of helpline facilities;**
- d) **Training of SPOCs for Consumer grievances in food businesses;**
- e) **Detect Adulteration with Rapid Test (DART).**

The Authority took note of the above agenda items circulated for information.

7. GLOBAL OUTREACH (Updates)

- a) **Activities under Global Food Safety Partnership (GFSP);**
- b) **Activities under EU-CITD Project;**
- c) **Activities under Codex.**

The Authority took note of the above agenda items circulated for information.

8. LEVERAGING TECHNOLOGY

- a) **IT Operations management;**
- b) **Food Product Approval System;**
- c) **Big Data Analytics.**

The Authority took note of the above agenda items circulated for information.

Item No. VI: Any other agenda item with the approval of the Chair

Supplementary Agenda

Item No. 23.VI (1): Licensing Requirements w.r.t. Restaurants

The Authority considered the agenda item and approved the changes as proposed in the requirement of documents and conditions of license w.r.t. restaurants under Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

Item No. 23.VI (2): Draft Food Safety and Standards Authority of India (Financial) Regulations, 2017

It was noted that draft financial regulations were framed and sent to the ministry for draft notification with the approval of the chairperson. This action taken was ratified by the Authority.

Item No. 23.VI (3): Proposal to adopt Codex MRL

The Authority considered the agenda item and approved the methodology for fixing MRLs keeping in view of the Codex MRLs, the data from field trials made available by Directorate of Plant Protection, Quarantine and Storage, etc. and to avoid any unreasonable restriction to trade.



Item No. 23.VI (4): Works carried out for improvement of infrastructure in FDA Bhawan.

The Authority took note of the works carried out for the improvement of infrastructure in FDA Bhawan as per the details annexed with the agenda item.

Item No. 23.VI (5): Publication Partner

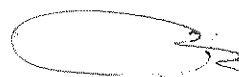
The Authority took note of the action taken by FSSAI in selecting a Publication Partner through competitive process for printing, publishing and distribution so as to ensure wider dissemination for information with little or no additional cost.

Chairperson requested the Members to send additional/ supplementary comments, if any, on agenda items circulated for information within a week.

The meeting concluded with a vote of thanks to the Chair and all the participants.



Chief Executive Officer



Chairperson

List of Participants

A. Members of the Authority:

1. Shri Ashish Bahuguna, Chairperson, FSSAI;
2. Shri Pawan Kumar Agarwal, Member Secretary;
3. Shri K. Biswal, Jt. Secretary, Ministry of Law & Justice;
4. Shri Arun Singhal, Jt. Secretary, Ministry of Health and Family Welfare;
5. Ms. Anuradha Prasad, Jt. Secretary, Ministry of Food Processing Industries;
6. Shri Santosh Sarangi, Jt. Secretary, Ministry of Commerce;
7. Shri P. V. Ramashastry, Jt. Secretary, Department of Consumer Affairs;
8. Shri Ashish V Gawai, Deputy Secretary, Ministry of Health & Family Welfare;
9. Shri D.D.K. Sharma, Additional PPA, C/o JS(PP), Ministry of Agriculture;
10. Ms. Mousumi Roy, Sr. Director and Head, FICCI;
11. Ms. Meetu Kapur, Confederation of Indian Industry (CII);

B. Officers of the FSSAI

1. Ms. Madhavi Das, CMSO
2. Shri Sunil Bakshi, Advisor (Codex)
3. Shri N. Bhaskar, Advisor (QA)
4. Shri S.K. Yadav, Director (RCD)
5. Dr. Rubeena Shaheen, Director (RARD)
6. Ms. Suniti Toteja, Director (FSMS)
7. Shri Raj Singh, Head (GA)
8. Dr. A.C. Mishra, Joint Director (Standards)

9. Dr. A.K. Sharma, Consultant
10. Dr. S. C. Khurana, Consultant
11. Ms. Anita Makhijani, Deputy Director (Technical)
12. Shri P. Karthikeyan, AD (Regulation/ Codex)
13. Shri Manoj Kumar, AD (Finance & Accounts)
14. Sh. Rajesh Kumar, Scientist IV(I)
15. Dr. Shelvi Agarwal, TO (Standards)
16. Ms. Sakshee pipliyal, TO (Codex)